

change control as no interest has been drawn in India on them after the 27th February 1951. Almost the whole of the balance of securities worth Rs. 37,10,800 were transferred to Pakistan with the approval of the Reserve Bank of India for meeting the special requirements of certain banks and Insurance companies.

(f) A statement is attached. [See Appendix V, annexure No. 26.]

(g) The matter is under investigation by the Reserve Bank of India.

PAKISTAN BONDS

*1028. **Shri A. N. Vidyalkar:** Will the Minister of Finance be pleased to refer to the answer given to the Starred Question No. 1687 asked on 29th April, 1953 in which it was stated that Pakistan Bonds of the face value of about Rs. 83,00,000 changed enforcement from Indian to Pakistan Treasuries and state:

(a) whether such change of enforcement and export to Pakistan of Rs. 83,00,000 Pakistan Bonds was done under the Foreign Exchange Regulations: and

(b) if so, how payment in India was received from Pakistan for the same?

The Minister of Finance (Shri C. D. Deshmukh): (a) No Sir. From the particulars of interest payment furnished in cancellation Advices received from the Public Debt Offices it has been observed that in respect of these securities interest had not been drawn in India after the 27th February, 1951 indicating that these securities were in all probability physically transferred to Pakistan before the 27th February, 1951, the date on which the ban on the export of securities came into operation.

(b) Government have no information.

BURMA CURRENCIES

*1029. **Shri Bishang Keishing:** Will the Minister of Finance be pleased to state:

(a) whether Government are aware that after the seizure of the Burma

currencies by the Customs Department in Manipur, correspondence relating to the seized currencies has to be done with the customs authorities at Silchar with the result that ignorant village folks are put to difficulties to get back their seized currencies; and

(b) if so, what steps Government propose to take in the matter?

The Deputy Minister of Finance (Shri A. C. Guha): (a) No complaints have been received so far. A Deputy Superintendent posted at Imphal attends to such cases rendering the necessary help; but adjudication of such cases has to be made by the Superintendent at Silchar who alone has the necessary legal authority. Before passing orders he has to call upon the smugglers to show cause and some correspondence is bound to arise.

(b) Government will now consider the feasibility of delegating the powers of adjudication in minor cases to the Deputy Superintendent of Central Excise stationed at Imphal.

LAW CHARGES

*1030. **Shri K. C. Sodhia:** (a) Will the Minister of Law be pleased to state the total amount of Law Charges paid on behalf of the Government of India in England during 1952-53?

(b) To what agency and for what services were these Charges paid?

(c) Is it a recurring expenditure?

The Minister of Law and Minority Affairs (Shri Biswas): (a) £1,408/14/5.

(b) A statement is laid on the Table of the House. [See Appendix V, annexure No. 27.]

(c) No.

RECRUITMENT TO ARMY

*1031. **Shri E. Iyyani:** Will the Minister of Defence be pleased to state:

(a) whether boys are recruited to the army at present:

(b) if so, mainly to which corps;

(c) the places where they are given training;

(d) the number of centres maintained for this purpose; and

(e) what are the qualifications prescribed for this selection?

The Deputy Minister of Defence (Sardar Majithia): (a) and (b). Yes, boys are recruited to the following Corps:—

- (i) Armoured Corps.
- (ii) Artillery.
- (iii) Engineers.
- (iv) Signals.
- (v) Infantry.
- (vi) Army Service Corps.
- (vii) Electrical and Mechanical Corps.
- (viii) Army Ordnance Corps.
- (ix) Army Medical Corps.

(c) Lansdowne, Bangalore, Roorkee, Kirkee, Secunderabad, Jubulpore and Dehra Dun.

(d) Eight.

(e) Boys must be over 14 and under 17 years of age. Minimum educational qualification is 4 to 8 *Jamaats* (class).

DISCRIMINATION IN TRANSPORT INSURANCE

***1032. Shri Raghunath Singh:** (a) Will the Minister of Finance be pleased to state whether it is a fact that many Nations have adopted the policy of compulsory insurance on the goods exported or imported in the country in their own insurance companies, a policy better known as Discrimination in transport insurance?

(b) If so, what effect it has on Indian sea-borne trade overseas?

The Minister of Finance (Shri C. D. Deshmukh): (a) A few countries are following a policy of discrimination in transport insurance.

(b) No precise information is available in regard to the impact of dis-

crimatory practices on our sea-borne trade.

PRINCIPAL, I. A. S. TRAINING SCHOOL

***1033. Shri K. P. Tripathi:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Planning Commission has recommended a whole-time officer for the post of the Principal of I.A.S. Training School;

(b) if so, whether a whole-time Principal has been appointed; and

(c) if not, the reasons therefor?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) No.

(c) This proposal is linked with a number of other proposals which are under active consideration of Government. A decision is expected very shortly.

OCCUPATION OF LAND

***1034. Shri R. C. Majhi:** (a) Will the Minister of Defence be pleased to state whether it is a fact that about rupees one lakh was being paid annually to the owners of land which had been occupied by the Defence Ministry for the Amarda aerodrome in Mayurbhanj District of Orissa?

(b) Is it a fact that the payment of this compensation has been stopped since 1947?

(c) Is it a fact that the owners of such land have been paying the land rent to the State although they are not getting any produce or crop compensation for the land occupied by the Defence Ministry?

(d) If so, who is responsible for this loss and inconvenience caused to the owners of the land concerned?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes; Rs. 83,126 for approximately 2090 acres.